

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 41(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2016

NAME OF THE COMPANY: M/s. ABRO Technologies Pvt. Ltd.
Vs.
M/s. Delhi Warehousing Pvt. Ltd. & Ors.

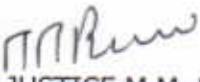
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Mr. K. Tatta	Adv	— Resp No 1 & 2	BS
2	Mr. Pankaj Sharma	Adv		

ORDER

Rejoinder to the application raising preliminary objection to the maintainability of the petition on the ground of delay and latches has not been filed and a request for a week's time has been made. Let rejoinder be filed within a week with a copy in advance to the counsel for the petitioner/non-applicant.

List for further consideration on 4.8.2016 at 10.30 am.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated: 18/07/2016